



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO.231/2024(WZ)

[EARLIER ORIGINAL APPLICATION No. 1268/2024 (PB)]

Rajesh Shamrao Kadam Applicant

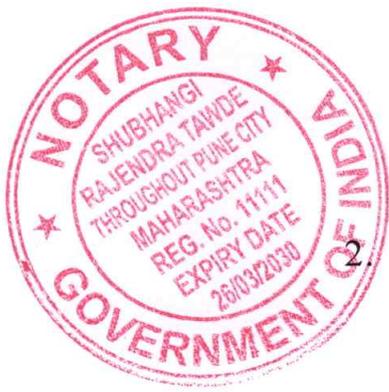
Versus

State of Maharashtra & Ors Respondents

**AFFIDAVIT ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 1**

I, Kartikeya Langote, aged about 54 years, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune-I, having office address at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

1. I am filing this Affidavit in compliance of the order dated 04/02/2026 passed by this Hon'ble National Green Tribunal, wherein this Hon'ble Tribunal directed to calculate the amount of EDC to be levied from Respondent No.4-Sarpanch, Village Panchayat, Nasarapur and submit the Affidavit.



I say and submit that the Respondent Board has assessed the Environmental Damage Compensation, as follows:

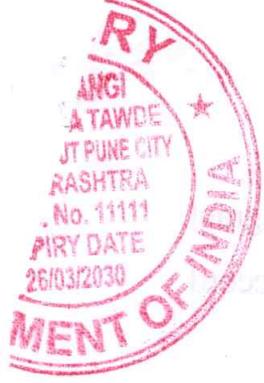
Environmental Damage Compensation:

(A) EDC for Sewage :-

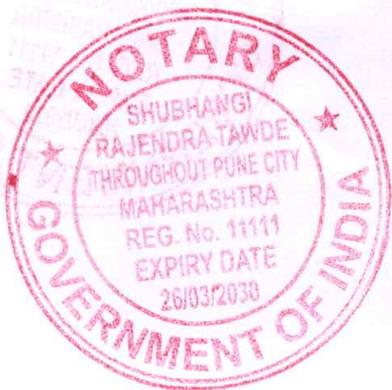
Sr. No.	Name of Local Body	No. of months w.e.f. 01/4/2020 to 24/11/2025	Environment Compensation Rs. 1 Lakh per months by concerned local bodies	Total Compensation Rs. e = (c x d)
a	b	c	d	e
1.	Grampanchayat at Nasarapur	67 months & 24 Days	Rs. 1.0 Lacs per month	Rs. 67.24 Lacs

(B) EDC for Solid Waste :-

Sr. No.	Name of Local Body	No. of months w.e.f. 01/4/2020 to 24/11/2025	Solid Waste generation on wet and dry MT/day	Total Solid Waste Generation on wet and dry in the period of 01/4/2020 to 24/11/2025 e = c x d	Environment Compensation Rs. 300/- per MT of Solid Waste by concerned local bodies	Total Compensation Rs. g = (e x f)
a	b	c	d	e	f	e
1.	Grampanchayat Nasarapur	2064 days	2.0	4128 MT	Rs. 300/- per MT	Rs. 12,38,400/-



3. I say and submit that the total amount of Environment Damage Compensation is Rs. 67.24 Lakh (Sixty Seven Lakh Twenty Four Lakh Only) for Sewage and Rs. 12.38 Lakh (Twelve Lakh Thirty Eight Thousand Only) for Solid Waste.
4. I say and submit that this Hon'ble NGT vide Order dated 19/2/2024 in Original Application No.32/2023 filed by Raju Alias Devappa Anna Shetty & Ors. v/s M/s.Shri Dutt India Pvt. Ltd., directed the MPCB to ensure that whenever they arrive on an amount of EDC, they should always give an opportunity of hearing to the concerned party, so that there is less chance of any error being committed by them.
5. I say and submit that in the interest of natural justice and as directed by the Hon'ble NGT, the Respondent Board will give an opportunity of personal hearing on 6/4/2026 to the Respondent No.4-Sarpanch, Village Panchayat, Nasarapur and on the basis of decision, the Respondent Board will issue a letter to the Respondent No.4-Sarpanch, Village Panchayat, Nasarapur for disposition of final amount of Environment Damage Compensation. A copy of the letter of personal hearing dated 25/03/2026 addressed to the Respondent No.4-Sarpanch, Village Panchayat, Nasarapur, Block Development Officer, Bhor Panchayat Samiti, Pune and Dy. Executive Officer (Gramin Panipurvatha and Swachata) Zilla Parishad Pune is enclosed herewith and marked as an **Annexure-I**.



6. In view of the above, this Hon'ble Tribunal may kindly grant three weeks time to the Respondent Board to place on record the final amount of EDC.

7. Hence this Affidavit.

Solemnly affirmed on this 25th day of March, 2026 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 1

Langote
25/3/26

ADVOCATE

(Kartikeya Langote)
Sub-Regional Officer,
MPCB, Pune-I

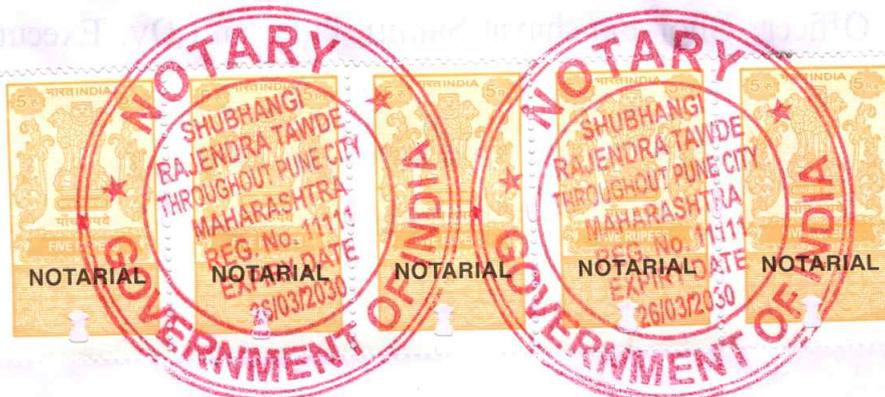
BEFORE ME

SRTawde

SHUBHANGI RAJENDRA TAWDE
NOTARY GOVT. OF INDIA
PUNE

NOTED & REGISTERED
AT SERIAL NO/DT..... 25/2026

25 MAR 2026



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
020-25811701
ropune@mpcb.gov.in
visit us : www.mpcb.gov.in

Pune- 411003



"Your Service is our Duty"

Jog Centre, 3rd Floor, Fax No.
Wakdewadi, e-mail :
Old-Pune Mumbai Road,

MPCB/ROP/ hearing

260328-AS-0068

Date: 25/03/2026

To,

- | | | |
|---|---|--|
| 1) Gramvikas Adhikari and
Sarpancha, Grampanchayat
Nasarapur, Grampanchayat
Office, Nasarapur, Tal. Bhor,
Dist. Pune. | 2) Block Development Officer,
Bhor Panchayat Samiti,
Pune | 3) Dy. Executive Officer,
(Gramin Pani Purvatha &
Swachata),
Zilla Parishad, Pune |
|---|---|--|

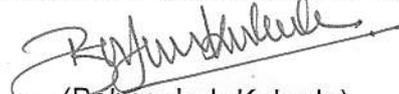
Sub: Personal Hearing scheduled on 06/4/2026 @ 12:30 PM

Ref: Hon'ble NGT Order in Original Application No. Original Application No.
1268/2024 (PB) [earlier Original Application No. 231/2024 (WZ)]

With reference to the Hon'ble NGT Order passed on 24/11/2025 in Original Application No. 1268/2024 (PB) [earlier Original Application No. 231/2024 (WZ)] w.r.t. the pollution in Shivganga River and Lendi Odha in Nasarapur, Tal Bhor, Dist. Pune due to dumping of solid waste by all villages and all polluted water directly thrown in the Lendi Odha, the Board has calculated Environment Damage Charges (EDC) of Rs. 67.24 Lakh for Sewage and Rs. 12.38 Lakh for Solid Waste to be lived on Grampanchayat Nasarapur.

Now hereby given an opportunity of hearing to you so that there is less chance of any error in the EDC, therefore, you shall remain present for the personal hearing scheduled on **06/04/2026 at 12:30 PM in the office of Regional Officer, M. P. C. Board, Jog centre, 3rd floor, Wakdewadi, Pune** along with relevant documents and compliance of Hon'ble NGT directions / Board's notices, failing which, this office will recommended to initiate further action as deemed fit in your case as per the provisions of various Environmental Enactments to Board's Authority, which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board


(Babasaheb Kukade)

Regional Officer, MPCB, Pune

Copy to :- The Sub-Regional Officer, M.P.C. Board, Pune-I :- You shall communicate this letter to the above addressee and remain present for the personal hearing with present status report as per the Hon'ble NGT order and relevant information.